

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:751  
ANSWERED ON:25.02.2011  
UN ANTI-CORRUPTION TREATY  
Choudhary Shri Bhudeo;Singh Shri Radha Mohan

**Will the Minister of FINANCE be pleased to state:**

- (a) whether many persons associated with the Government have made declaration to bring back black money from foreign banks within 100 days;
- (b) if so, the time by which action is likely to be taken in this direction;
- (c) whether the United Nations Anti-Corruption Treaty has been ratified by India; and
- (d) if so, the details thereof and if not, the reasons therefor and time by which the same is likely to be ratified and put into implementation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): This Ministry is not aware of any person associated with the Government making declaration to bring back black money from foreign banks within 100 days.
- (b): Does not arise in view of reply to part (a) above.
- (c) & (d): The United Nations Convention against Corruption has not been ratified so far. The mandatory provisions of Convention are required to be made compliant of the Convention before ratification. The due diligence process has been initiated for this purpose. However, no specific time frame is possible to be spelt out for the legislative process involved.